NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

28. CP/190(MB)2022

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **27.06.2024**

Name of the Party: Natural Capsules Limited
Vs
Eurolife Healthcare Private Limited

Section 213 of Companies Act, 2013

ORDER

1. Mr. Gaurav Kumar, Ld. Counsel for the Petitioner present through virtual mode. Adv. Hanishi Shah a/w Adv. Ashutosh Agarwal for the Respondent/ Liquidator present through virtual mode.
2. Ld. Counsel for the Respondent seeks some time for filing reply. At the request of Counsel for the Respondent, three weeks' time is granted finally as a last chance for filing reply after duly serving a copy to the other side, at least two days in advance before the next date of hearing. Failing which, the right to file reply will be forfeited on the next date of hearing.
3. Post this matter on **19.09.2024** for further consideration.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)